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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 221/2017 in C.P. (I.B) No. 22/10/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.08.2017**

Name of the Company: State Bank of India
V/s.
Micro Forge (India) Ltd.

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SANGEETA BOHRA	ADVOCATE	company	Sangeeta Bohra
2.	SIDDHARTH SAMAL	Advocate	State Bank of India	[Signature]

ORDER

Learned Advocate Mr. Siddharth Samal present for Applicant/ Original Respondent (State Bank of India). Learned Advocate Ms. Sangeeta Bohra i/b Learned Advocate Mr. Rajesh Bohra present for Respondent/ Original Applicant (New Tech Forge and Foundry Ltd.).

Learned Counsel appearing for Applicant/ State Bank of India sought permission to withdraw the application with liberty to file fresh application by committee of creditors.

Permission granted.

Application is dismissed as withdrawn with liberty to file fresh application by committee of creditors.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 4th day of August, 2017.